- (b) if not, the details of the status of these student wings;
- (c) whether these student wings have been registered and recognized by Election Commission of India;
  - (d) if so, the details thereof;
- (e) whether these student wings are authorized to receive donations from the public sector organizations; and
  - (f) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The Election Commission of India has intimated that there is mention of NSUI and Samajwadi Yuvjan Sabha in the Constitutions of Indian National Congress and Samajwadi Party. These have been referred to as wings/organizations of these political parties. As regards the other student wings viz., ABVP, AISA and SFL, there is no mention of these organizations in the Constitutions of political parties. Therefore, the Election Commission is not aware of the status of these student wings.

- (c) and (d) No, Sir. These Student wings are not registered/recognized separately as political parties.
- (e) and (f) The Election Commission has intimated that it cannot give views regarding the eligibility of students organization to receive donations.

## Mining leases in Jharkhand

2701. SHRI DHARAM PAL SABHARWAL: Will the Minister of MINES be pleased to state:

- (a) whether it is a fact that a series of Memoranda of Understanding (MoUs) were signed with obscure companies for mining lease in Jharkhand between September, 2006 and August, 2008;
  - (b) if so, the details of such companies, locations, area of mining lease, etc; and
- (c) whether Government proposes to cancel these MoUs signed with these non-entities and if not, the reasons therefor?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) and (b) No Memoranda of Understanding (MoU) have been signed by the Government of India with obscure companies for mining lease in Jharkhand between September, 2006 and August, 2008.

(c) Does not arise in view of the reply to parts (a) & (b) above.

## Chromite ore deposits

2702. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of MINES be pleased to state:

(a) the deposit of chromite ore, State-wise and the production figures for the last five years, grade-wise;

- (b) the domestic consumption and export of chromite ore of different grades during the above period; and
- (c) the steps taken by Government to conserve the chromite ore considering its depleting stocks and the long term needs of the domestic consumers?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) State-wise information on total reserves of chromite ore is given in the Indian Minerals Year Book published by the Indian Bureau of Mines, a copy of which has been supplied to the Parliament Library. The total grade-wise production of chromite during last five years-given below:-

(Quantity in tonnes)

Grade	Grade Name	2004-05	2005-06	2006-07	2007-08	2008-09
,					(	(Provisional)
2	Below 40% Cr <sub>2</sub> O <sub>3</sub> Lumps	298341	244017	232163	207180	175679
4	$40\%$ to $52\%~\mathrm{Cr_2O_3}~\mathrm{Lumps}$	80439	57201	85700	128842	115660
6	Below 40% Cr <sub>2</sub> O <sub>3</sub> Fines	661577	372819	1331128	1408737	1268424
8	$40\%$ to 52% $\mathrm{Cr_2O_3}$ Fines	1628245	2002378	2210075	1678244	1293689
9	Concentrates	739661	872012	910998	752932	565694
10	$52\%~\mathrm{Cr_2O_3}$ and above Lumps	2178	8983	6223	9305	3637
11	52% Cr <sub>2</sub> O <sub>3</sub> and above Fines	210953	156874	519264	687607	557799

(b) As per available information, domestic consumption and export of Chromite for the last five years is given below:-

(Quantity in tonnes)

	2004-05	2005-06	2006-07	2007-08 (provisional)	2008-09 (provisional)
Consumption	906,300	1,345,400	1,784,800	1,889,400	Data not received from the consuming industry
Export-Chrome concentrate	107005	487624	736237	860157	1549199
Chrome Lump	901770	117525	48515	1058	294313
Chrome others	107869	87524	418308	45360	145516

(c) The Government has announced the National Mineral Policy, 2008, which seeks to develop a sustainable framework for optimum utilisation of the country's natural mineral resources. The Policy enunciates that Conservation of minerals shall be construed not in the restrictive sense of abstinence from consumption or preservation for use in the distant future but as a positive concept

leading to augmentation of reserve base through improvement in mining methods, beneficiation and utilisation of low grade ore and rejects and recovery of associated minerals. The Government is according prior approvals for grant of concessions for mineral chromite in accordance with the policy.

## Acquisition of tribal land for mining

2703. SHRI GIREESH KUMAR SANGHI: Will the Minister of MINES be pleased to state:

- (a) whether it is a fact that land of tribals is being acquired for mining operations in Jharkhand;
  - (b) whether it is also a fact that tribals are being forced to settle elsewhere; and
- (c) if so, whether adequate compensation is being paid to the tribals for their rehabilitation and settlement?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) to (c) The Government has announced the National Rehabilitation & Resettlement (R&R) Policy, 2007 on 31.10.2007. The policy provides for certain basic minimum requirements that must be met by all projects including mining activities leading to involuntary displacement of people. The R&R grants and benefits envisaged in the Policy applicable to all Project Affected Families including provision for alternate land, free houses, financial assistance, employment etc. The details of R&R Policy are available on the website of Ministry of Rural Development. Relief and Rehabilitation of land oustees whose land is being taken for mining operation in the State of Jharkhand, is also done as per the Rehabilitation & Resettlement Policy. Information about the Relief and Rehabilitation of tribals whose land was taken for coal and other mining activities in the State of Jharkhand is not centrally maintained.

## Pollution by NALCO

†2704. SHRI RUDRA NARAYAN PANY: Will the Minister of MINES be pleased to state:

- (a) whether his Ministry is aware of the serious allegation of spreading pollution, recently levelled against the public sector undertaking National Aluminium Company (NALCO);
- (b) whether it is also a fact that the Pollution Control Board has made several comments on NALCO;
- (c) if so, the measures being contemplated by NALCO to absolve itself of the allegations; and
  - (d) the guidelines being issued by Government to NALCO in this matter?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) and (b) As per information obtained from National Aluminium Company Limited (NALCO), the Orissa State Pollution Control

<sup>†</sup>Original notice of the question was received in Hindi.